

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO.1176
TO BE ANSWERED ON 02.05.2016**

Ombudsmen in Deemed Universities

1176. SHRI B.V. NAIK:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government has cancelled the recognition of any deemed universities in the country during the last three years;
- (b) if so, the details of such universities, State-wise;
- (c) the steps taken by the Government to safeguard the interest of students undergoing their studies in such universities;
- (d) whether the Government has ordered the private universities and colleges to appoint ombudsmen and committee to solve various problems faced by the students; and
- (e) if so, the details thereof and the list of ombudsmen appointed by the deemed and private universities?

**ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

(a) to (c) Yes Madam. In the last three years, the status of Deemed to be University was withdrawn from Bihar Yoga Bharati (Deemed to be University), Munger, Bihar. The status was withdrawn with effect from the passing out of the last batch of admitted students. The promoters of Bihar Yoga Bharati were directed to safeguard the interests of the last batch of students enrolled by them.

(d) & (e) The University Grants Commission (UGC) has notified UGC (Grievance Redressal) Regulations, 2012 wherein it has been made mandatory for all the Universities to appoint an Ombudsman for redressal of grievances of students. The list of ombudsmen appointed by the Universities is not maintained by the UGC. The Universities are mandated to put the details of the ombudsmen on their website.
